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GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE & FINANCE)

New Delhi, the 24th July, 1973.

NOTIFICATION

No. 1403 (F.No.404/98/73-ITCC), in exercise of the powers conferred by sub-clause (iii) of Clause (4A) of section 2 of the Income-tax Act, 1961 (42 of 1961), the Central Government hereby authorise Shri C.D.Thakkar, who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The Appointment of Shri P.V.Dave made under Notification No.428 (F.No.404/194/73-ITCC) dated the 1st August, 1973 is hereby cancelled.

3. This Notification shall come into force with effect from the date Shri C.D.Thakkar takes over as Tax Recovery Officer.

Sd/-
(V.P.MITTHAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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No. 1403 (F.No.404/98/73-ITCC)

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